

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 5- IA 59 of 2023
In
CP(IB) 164 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Allahabad Bank

V/s

Sai Infosystem (India) Ltd

.....Applicant

.....Respondent

Order delivered on ..20/01/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Dave, Adv. a/w. Ms. Pragati Tiwari, Adv.
For the Respondent :

ORDER

IA 59 of 2023

Application is filed for rectification of the order dated 09.11.2022 passed in IA No. 157 of 2022 under Section 60 (5) of IBC, 2016 by the Liquidator. Learned Counsel for the Liquidator states that the word "Financial" in line 6 of para 8 may be deleted, as the reference is made to the judgment dated 06.09.2022 of the Hon'ble Supreme Court in case of State Tax Officer vs. Rainbow Papers Limited. Learned Counsel further states that for ready reference and perusal, a copy of the said order is annexed and that the word "Financial" is not used by the Hon'ble Supreme Court in its judgment, in para 57, wherein direction with respect to treating Government authority as secured creditor is mentioned.

We have perused the order of Hon'ble Supreme Court and noted that "Financial" is inadvertently mentioned in the order of this Bench dated 09.11.2022 while declaring the Government as a secured creditor.

Accordingly, order stands rectified, application is allowed and disposed of.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)